



From

Registrar General,  
High Court of Uttarakhand  
Nainital

To

All the District Judges/  
Principal Judge/Judges, Family Courts,  
State Judiciary, Uttarakhand,

C.L No. 04

UHC/Admin.B/2019

Dated: April 12, 2019

**Subject:                    Regarding transfer policy for the staff of subordinate courts.**

Sir/Madam,

In continuation and partial modification of C.L. No. 12/08 dated November 18/20, 2008 (*copy enclosed for ready reference*), I have been directed to communicate you that in the case of a class III employee posted at the Head Quarter/outlying court, and has completed three years in the same seat, he/she may be transferred from Head Quarter to the outlying court and vice versa, subject to availability of posts.

You are therefore, informed accordingly.

Encl: As above

Yours sincerely,

/

(Pradeep Pant)

No. 1099

UHC/Admin.B/2019

Dated: April 12, 2019

Copy forwarded for information to:

1. P.P.S. to Hon'ble the Chief Justice.
2. P.S. to Hon'ble Judge(s) with the request to place it before His Lordship for kind perusal.
3. P.S. to Registrar General.
4. All the Registrars of the Court.
5. I/c N.I.C., High Court of Uttarakhand, Nainital with request to upload it on the Website of the Hon'ble High Court.
6. Guard file/Assistant concerned.

  
12/04/2019  
Registrar General



From

V.K. Maheshwari  
Registrar General,  
High Court of Uttarakhand,  
Nainital,

To,

1. All the District Judges,  
State Judiciary, Uttarakhand.
2. All the Judges, Family Court  
Uttarakhand.

C.L.No. 12/08

Dated: November 18, 2008

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**Subject:** Regarding transfer policy for the staff of Subordinate Courts.

Sir,

I am directed to request you that the following instruction may kindly be strictly followed with regard to the subject noted above:

"In continuation & partial modification of C.L.No. C.L.No.26/Ve-4 dated 10<sup>th</sup> April, 1950, it is directed that the class III employee of the judgship be transferred from their seat after completion of three years, if not before unless transfer to another post be impracticable. As far as possible it may also be ensured that transfer is made to a seat having different kind of work & in different department viz. an employee of Court (reader/Ahmad etc.) to Record room/Copying department/ Nazarat/Library/ Stationery/Aman/ Administrative Office etc. & vice-versa. Sufficient time should be given to such employee to give charge of records with them so that in case of loss of records responsibility may be easily fixed."

Yours faithfully,

(V.K. Maheshwari)